

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 13/81 HELD ON 29.06.2010.

The Meeting No. 13/81 of Norms Committee-II was held on 29.06.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D. Ghosh, Jt. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. K.K.Funda, Asst. Dir.	M/o Steel
5.	Sh. Shyam Sunder, DDG	DGFT
6.	Sh. Narendra Vashista	DGFT

1	Case No.:1/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00067/AM11/	RLA File :35/24/040/00007/AM11/	Lic.No/Date:3510030580 14.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

2	Case No.:2/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00068/AM11/	RLA File :35/24/040/00008/AM11/	Lic.No/Date:3510030581 14.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

3	Case No.:3/13/81-ALC2/2010	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00069/AM11/	RLA File :03/95/040/00199/AM11/	Lic.No/Date:0310578749 14.06.2010	Defer Date: 20.07.2010
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.07.2010: - 1. Information in respect of S.No. 4, 5 & 11 of the Standard Deficiency Format-Export product wise.			

4	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

5	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

6	Case No.:6/13/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00072/AM11/	RLA File :34/24/040/00041/AM11/	Lic.No/Date:3410027237 16.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

7	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
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HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date: 20.07.2010
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

8	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

9	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

10	Case No.:10/13/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00076/AM11/	RLA File :10/24/040/00024/AM11/	Lic.No/Date:1010039133 21.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

11	Case No.:11/13/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00077/AM11/	RLA File :07/24/040/00076/AM11/	Lic.No/Date:0710072363 21.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

12	Case No.:12/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00078/AM11/	RLA File :07/24/040/00095/AM11/	Lic.No/Date:0710072376	

		22.06.2010	Defer Date: 20.07.2010
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

13	Case No.:13/13/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00079/AM11/	RLA File :07/24/040/00079/AM11/	Lic.No/Date:0710072388 23.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

14	Case No.:14/13/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2010 29.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00080/AM11/	RLA File :06/24/040/00014/AM11/	Lic.No/Date:0610018297 23.06.2010	Defer Date: 20.07.2010
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

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PART – AR – FRESH.

CASE NO. AR-27	M/ Suzlon Energy Ltd., Pune
Meeting No. 13/81	F. No. 01/81/050/238/AM'10/DES-II,
Dated: 29.06.2010	Advance Licence No. 3110038406 dated 13.05.2009
	RLA's F.No.31/24/040/21/AM08

Decision :As per the written recommendations of D/o C&PC vide note dated 29/06/2010, the Norms Committee decided to amend the ad-hoc norms in respect of the subject advance authorization with following modification:-

1. The unit of measurement of item of import No. 2 may be changed to meters.
2. The description of item of import No. 1 may be amended as "Release Film BOPP 0.03MM1.2M*1500M Roll or perforated BOPP foil".
3. The description of item of import No. 3 may be amended as "LTS90B low temperature sealant tape."
4. The description of item of import No. 5 may be amended to "Epoxy adhesive resin".
5. The description of item of import No. 6 may be amended to "Epoxy adhesive resin hardner".
6. The description of item of import No. 11 may be amended to "HLU resin".
7. The description of item of import No.12 may be amended to "HLU resin hardner1-hardner".
8. The description of item of import No. 13 may be amended to "HLU resin hardner2-hardner".
9. The description of item of import No. 14 may be amended to "Infusion resin hardner1-Epoxy Hardner".
10. The description of item of import No. 15 may be amended to " PU paint hardener N270".
11. The description of item of import No. 16 may be amended to " PU paint DTM RAL 9003 white or paint gray color RAL 7035".
12. The description of item of import No. 20 may be amended to " Infusion resin-epoxy resin".

R/A may take suitable consequential action accordingly.

CASE NO. AR-28	M/ Suzlon Energy Ltd., Pune
Meeting No. 13 /81	F. No. 01/81/050/539/AM'10/DES-II,
Dated: 29.06.2010	Advance Licence No. 3110029542 dated 14.06.2007
	RLA's F.No.31/24/040/79/AM08

Decision : As per the written recommendations of D/o C&PC vide note dated 29/06/2010, the Norms Committee decided to amend the ad-hoc norms in respect of the subject advance authorization with following modification:-

1. Description of item of import No. 3 may be amended to "Vaccum bag 4m vide CAPRAN5180.002".
2. The description of item of import No. 11 may be amended to " HLU resin L135".

R/A may take suitable consequential action accordingly.

CASE NO. AR-29	M/ Suzlon Energy Ltd., Pune
Meeting No.13 /81	F. No. 01/81/050/054/AM'08/DES-II, F. No. 01/81/050/323/AM'08/DES-II and F. No.01/81/050/168/AM'08/DES-II
Dated: 29.06.2010	Advance Licence No. 1) No.3110029050 dated 24.04.2007 (2) No. 3110034801 dated 08.08.2008 and (3) No. 3110034115 dated 20.06.2008
	RLA's F.No.31/24/040/22/AM08

Decision : As per the written recommendations of D/o C&PC vide note dated 29/06/2010, the Norms Committee decided to amend the ad-hoc norms in respect of the subject advance authorization with following modification:-

Advance Licence No. 3110029050 dated 24.04.2007

1. Description of item of import No. 1 may be amended to " Infusion Resin Epoxy Resin LY 1564" and its quantity may be allowed as 6714 kgs.
2. Description of item of import No. 2(a) may be amended to " Infusion Epoxy Resin Hardner1 Epoxy Resin Hardener- XB 3486" and its quantity may be allowed as 1723 kgs.
3. Description of item of import No. 2(b) may be amended to " Infusion Epoxy Resin Hardner2 Epoxy Resin Hardener- XB 3487" and its quantity may be allowed as 576 kgs.

Advance Licence No. 3110034801 dated 08.08.2008

1. Description of item of import No. 15 may be amended to " Glass woven tape 280 G/M20/90".
2. Description of item of import No. 24 may be amended to " Sealing foam strip".
3. Description of item of import No. 25 may be amended to " Vaccum bagging film 1M, 50M CAPRAN 518, 914mm tube".
4. Description of item of import No. 28 may be amended to " Breather 12-125 G/M2".
5. Description of item of import No. 41 may be amended to " Blade jointer rota type M36".

R/A may take suitable consequential action accordingly.

CASE NO. AR-30	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 13/81	F.No.01/80/81/050/590/AM09/DES-II
Dated: 29.06.2010	Advance Licence No. 0710057089 dated 24.04.2008
	RLA's F.No.07/24/40/019/AM09

Decision : NC decided that matter may be processed on file alongwith the sub-committee report. The case stands deferred and to be relisted on 13.07.2010.

CASE NO. AR-31	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 13/81	F.No.01/80/81/050/1666/AM09/DES-II
Dated:29.06.2010	Advance Licence No. 0710062365 dated 12.01.2009
	RLA's F.No.07/24/40/1059/AM09

Decision : NC decided that matter may be processed on file alongwith the sub-committee report. The case stands deferred and to be relisted on 13.07.2010.

CASE NO. AR-32	M/s SIA Manufacturers, Aligarh.
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Meeting No. 13 /81	F.No.01/81/050/709/AM'06/DES-II
Dated: 29.06.2010	Advance Licence No. 0610010113 dated 30.11.2005
	RLA's F.No.06/81/040/0130/AM09

Decision : The decision is pending with NC. The case stands deferred and to be relisted on 20.07.2010.

CASE NO.AR -33	M/s. Helvoet Rubber & Plastic Technologies,
Meeting No. 13/81	F.No.01/81/162/00077/AM11/ DES-II
Dated: 29.06.2010	RLA's F.No.31/24/40/00047/am06.
	Adv. Auth. No. 3110020969 dated 28-06-2005.

Decision : AS per the recommendations of the representative of C&PC present in the meeting, NC decided to reject the request of the firm and decided that earlier decision is maintained.

R/A may take suitable consequential action accordingly.

CASE NO.AR- 34	M/s. Helvoet Rubber & Plastic Technologies,
Meeting No.13/81	F.No.01/81/162/00078/AM11/ DES-II
Dated: 29.06.2010	RLA's F.No.31/24/40/00047/am06.
	Adv. Auth. No. 3110023827 dated 08-02-2006.

Decision : AS per the recommendations of the representative of C&PC present in the meeting, NC decided to reject the request of the firm and decided that earlier decision is maintained.

R/A may take suitable consequential action accordingly.

CASE NO.AR-35	M/s. Helvoet Rubber & Plastic Technologies,
Meeting No.13/81	F.No.01/81/162/00076/AM11/ DES-II
Dated: 29.06.2010	RLA's F.No.31/24/40/00231/am07.
	Adv. Auth. No. 3110026900 dated 16-10-2006.

Decision : AS per the recommendations of the representative of C&PC present in the meeting, NC decided to reject the request of the firm and decided that earlier decision is maintained.

R/A may take suitable consequential action accordingly.

CASE NO.AR -36	M/s. Helvoet Rubber & Plastic Technologies,
Meeting No.13/81	F.No.01/81/162/00079/AM11/ DES-II
Dated: 29.06.2010	RLA's F.No.31/24/40/00271/am07.
	Adv. Auth. No. 3110019676 dated 25-02-2005.

Decision : AS per the recommendations of the representative of C&PC present in the meeting, NC decided to reject the request of the firm and decided that earlier decision is maintained.

R/A may take suitable consequential action accordingly.

CASE NO. AR-37	M/s Schneider Electric India Pvt. Ltd., New Delhi
Meeting No. 13/81	F. No. 01/81/050/329/AM'10/DES-II,
Dated: 29.06.2010	Advance Licence No. 0510162049 dated 14.07.2005
	RLA's F.No.05/24/040/297/AM06

Decision : The Committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 20.07.2010.

PART – B – FRESH

CASE NO. B - 02	M/s Neo Wheel Ltd., Navi Mumbai (formally known as Versatile Hi-tech C&E Ltd.,)
Meeting No. 13/81	F. No. 01/81/162/241/AM'11/DES-II,
Dated: 29.06.2010	

Decision : NC decided to call for the details from the firm as request is not clear. The case stands deferred and to be relisted on 20.07.2010.

CASE NO. B- 03	M/s. Uniflex Cables Ltd., Mumbai
Meeting No. 13/81	F.No.01/81/162/373/AM'10/DES-II
Dated: 29.06.2009	

Decision : NC discussed the matter in the meeting and DIIP representative stated that copper cathode wire bars/CC rods and semi finished copper cable of specific size are not same. Policy division may be informed accordingly.

PART – C – FRESH

CASE NO. C- 10	M/s. Simmonds Marshall Ltd., Mumbai through EEPC (India), Kolkata
Meeting No. 13/81	F.No.01/81/162/319/AM'10/DES-II
Dated: 29.06.2009	

Decision : NC discussed the matter and decided that the matter may be referred to M/o Steel for comments. The case stands deferred and to be relisted on 20.07.2010.
